

HIGH COURT OF DELHI : NEW DELHI

No. 190 /Rules/DHC

Dated : 16/07/2026

CIRCULAR

Copy of Notification No. 58/Rules/DHC dated 03.07.2026 as published in Delhi Gazette Extraordinary, Part II, Section I, No. 20 (NCTD No. 91) dated 03.07.2026 regarding amendment in Volume IV, Part C, Chapter 16(F) of Delhi High Court Rules & Orders is hereby circulated for information.

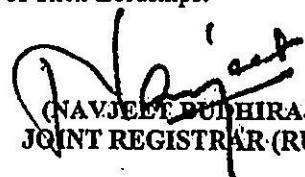

(ARUN BHARDWAJ)
REGISTRAR GENERAL

Endst. No. 658 - 684 /Rules/DHC/2026

Dated: 16/07/2026

Copy forwarded for information and necessary action to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi.
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi.
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P. Estate, New Delhi.
15. The Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, New Delhi - 110002.
16. The Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi - 110049.
17. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
18. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex/Rouse Avenue Court Complex
19. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue Courts Complex, New Delhi with the request to forward a copy of the Notification/Practice Directions/Circular to the Secretaries of all the eleven District Legal Services Authorities.
20. The Secretary, Delhi High Court Legal Services Committee.
21. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification/Practice Directions/Circular on the website of Delhi District Court.
22. Registrar-cum-Secretary to Hon'ble the Chief Justice.
23. All Registrars/OSDs/Joint Registrars (Judl) with the request to circular the same in their respective branches/office.
24. Joint Registrar-cum-P.A. to Registrar General, Delhi High Court.
25. Joint Director (IT) with the request to upload the Notification/Practice Directions/Circular on the Intranet of this Court.
26. Librarian, Delhi High Court.
27. Private Secretaries/Court Masters to Hon'ble Judges for kind perusal of Their Lordships.


(NAVJEET BUDHIRAJA)
JOINT REGISTRAR (RULES)

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 58/Rules/DHC

Dated: 03.07.2026

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) read with Section 3 of the Destruction of Records Act, 1917 (4 of 1917) & Article 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Lt. Governor of the Government of National Capital Territory of Delhi, hereby makes the following amendments in Part F (C. Registers) of Chapter 16 of Volume IV of Delhi High Court Rules & Orders :-

THE FOLLOWING SHALL BE SUBSTITUTED FOR THE EXISTING RULE 22 AND 23 OF PART F (C. REGISTERS) OF CHAPTER 16 OF VOLUME IV OF DELHI HIGH COURT RULES & ORDERS :-

"22. Registers to be preserved for 6 years—The following judicial registers shall be preserved for six years from the last date of the entry and shall then be destroyed :—

Audited Fine Receipt Book

Civil Register Nos. XVI, XVIII, XXI-A, XXI-B and XXV.

Criminal Register No. XV and XVII.

Miscellaneous Register B.

Provided that Civil Register No. XVIII and other registers mentioned in this Rule shall be preserved for a longer period, if necessary. Such registers shall be preserved for a period of at least 3 years after the date on which all dues in respect of deficiencies in stamp duty and Court fees pointed out by Stamp Auditors are recovered or written off.

23. Registers to be preserved for 3 years—The following judicial registers shall be preserved for three years from the date of the last entry and shall then be destroyed:

Civil Registers Nos. VII, VIII, IX, XII, XVII, XXI-C, XXII and XIII.

Criminal Registers Nos. V, VI, XI, XII and XIII.

Miscellaneous Registers C, D, E and F.

Challan records pertaining to the MCD Department."

NOTE: THESE AMENDMENTS SHALL COME INTO FORCE FROM THE DATE OF THEIR PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT

Sd/-

(ARUN BHARDWAJ)
REGISTRAR GENERAL